

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11259/2022

[Arising out of impugned final judgment and order dated 24-05-2022 in WC No. 18990/2004 passed by the High Court of Judicature at Allahabad]

DWARIKA PRASAD (D) THROUGH LRS

Petitioner(s)

VERSUS

PRITHVI RAJ SINGH

Respondent(s)

(IA No. 89018/2022 - EXEMPTION FROM FILING O.T.)

Date : 20-12-2024 This matter was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Nikhil Jain, AOR
Ms. Divya Jain, Adv.
Mr. Prashant Mohla, Adv.

For Respondent(s) Mr. Krishna Ballabh Thakur, AOR (NP)

Hon'ble Mr. Justice Vikram Nath pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Prasanna B. Varale.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s) shall stand disposed of.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

(Signed reportable judgment is placed on the file.)

